#### **Transferable DFIA**

## ANF-4G

# Application for issue of Transferable Duty Free Import Authorisation (DFIA) (including for ARO and Invalidation Letter)

[Please see guidelines given at the end before filling the application online]

## **Application Details**

IEC	Entity Name	Application Number	Applicable Export Foreign Currency	Applicable Foreign Exchange Export Rate	Applicable Foreign Exchange Import Rate	

#### **Basic Details**

Branch Code	of the Applicant	Type of Norm	File Number	

#### **Authorisation File Number**

S. No.	Pre-Export Original DFIA File Number	File Date	CIF (in INR)	CIF (in Currency of Import)	Currenc y of Import)	CIF (in Freely Convertible Currency)	Freely Convertibl e Currency

## **Export Details**

<b>Export Product Group</b>	<b>Currency of Imports</b>	Freely convertible currency		

## Export Item details as submitted by applicant

S N o.	Export Serial Numbe r	SIO N Seria I No.	Export Item Name	-	Quant ity	UOM	Total FOB / FORValue (in INR)	Total FOB / FOR value (in FCC)
	ITC(HS)	Code						

**Shipping Bills Details** 

Bank Realisation wise Shipping Bill details

NO	Flag	Ship ping Bill Num ber	_	FOB in Foreig n Curre ncy	Forei gn Curr ency	Port Type (EDI/ Non- EDI)	Port Code	Bank Realis ation Numb er	Ban k Rea lisat ion Dat e	reali satio n (in INR	realised (in Foreign Curren cy)	Net FOB Realise	Curre ncy of Realis ation	plicati on Facto

## **Shipping Bills Details**

## **Item-wise Realisation details**

S N	Ja	g Flag	Code as per S/B	Code as	Export	 Invoice Number of Shipping Bill	Serial No. in the Invoice Number	Quantity Exported

S. No	5	Sc he me Co de	Foreig n Curre ncy Code	FOB in Forei gn Curr ency Code	FOB Value in applic able Foreig n Curre ncy	INR )	Factor	FOB in	INR (FOB in	Export Serial No. (as per export item Details as submitted by Applicant)

## **Cumulative Values**

Commission ( INR)	
Grand Total FOB/FOR value of Exports made (in INR), excluding commission (as per applicant)	
Grand Total FOB/FOR value of Exports made (In Freely Convertible Currency), excluding commission (as per applicant)	
Actual Realised FOB as per Shipping Bills and eBRC (in INR)	
Actual Realised FOB as per Shipping Bills and eBRC (in FCC)	

## **Deemed Export Details**

Address of Project Authority:								
Credit under which project is financed:								
Method by which Order is Procured:								

Name of Project Authority:	
Delivery Period of Supply:	

## **Import Details**

## Input Item Details as submitted by Applicant

No.	Serial	ts as per	rt	SION Serial No.	Description/	Propor tionate Quanti ty Allowe d	Restricti	UOM	Total Quantity Requested	Value (in INR)	CIF value (in freely convertib le currency)
	Inpu t Desc ripti on					ITC (HS	S) Code				

## **Input Details (As per Part C- Import Items in Shipping Bill)**

S	S No.	Shippin g Bill No.	Shippi ng Bill Date	Invoice Number	Invoice Serial Number	Import Serial Number	Quantity of Import	UOM of Import

## **Cumulative Values**

Total CIF value of Imports applied for (in INR)	
Total CIF value of Imports applied for (in US \$)	
Total CIF value of Imports (in Freely Convertible Currency)	

## **Additional Input**

## **Drawback Claimed**

S. No.	Shippin g Bill No.	Invoic e No.	Invoice Serial No.	Drawback Quantity	UOM	Drawback Value (in INR)	Drawback Value (in FCC)
Total D	Drawback Va						
Total I	Drawback V						
Total I	Drawback V						

S. No.	Inp uts as per SI ON	Se ri al No	Input Descri ption	Tec hnic al Feat ures / Desc ripti on	C (H S ) Co de	Quan	Quant	Total Quant ity to be importe d	U O M	Sou rce of Im por t	T ot al C IF Va lue (in IN R)	Total CIF Value Invali dated (in INR)	Total CIF Value Impor ted (in INR )	Wast age Clai med	Justific ation

## **Consumption Details**

Input Details- As per Importer/Exporter

шри	ı Deta	ans-	As per 1	шро	irter/	Exp	orter												
S. No	In pu ts Se ri al N o.	E x p or t S er i al N o.		ial		O M	Total Quan tity Decla red (A)	Tot al CIF Val ue(i n Fre ely Con vert ible Cur renc y) for decl are d Qua ntit y (B)	Tota l CIF Valu e(in INR) for Decl ared Qua ntity (A)	Total Quant ity Consu med (C)	CIFV alue (After Late Cut Fees)	T ot al Q u a nt it y In v al id at e d (F)	Total CIFV alue In validate d (in INR) (G)	Total CIF Valu e Inval idate d (in INR) (G)	Valu e Inval idate d (in	to be impo	CIF Value to be impo rted(i	Tot al CIF Val ue to be imp orte d(in FC C) (K= B-e)	Rema rks
	Input Description							IT	С (Н	S) Co	ode								

	INR	Freely Convertible Currency
Total CIF Value		
Total Late Cut Fees Imposed (in INR)		
Total CIF Value (After Late cut Fees)		
Total CIF Value Invalidated		
Total CIF Value to be Imported		
Total Value Addition (%)		

Sl.No	Application Number	CA/CE Membership Number	Appendix Type

## **DECLARATION / UNDERTAKING**

#### I / We hereby declare that:

- 1. The particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or held there from and if found incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
- 2. We would abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, the Rules and Orders framed there under, the Foreign trade Policy, the Handbook Procedure and the ITC(HS) Classification of Export & Import Items, as amended from time to time.
- 3. None of the Proprietor/ Partner(s) / Director(s) / Karta / Trustee of the firm / company, as the case may be, is / are a Proprietor / Partner(s) / Director(s) / Karta / Trustee in any other firm / Company which has come to the adverse notice of DGFT or in the caution list of RBI.
- 4. I/we have perused the list of SCOMET items as contained in the Appendix 3 to the Schedule 2 of the ITC (HS) Classifications of Export-Import Items, 2004-09 and that the item(s) exported / proposed to be exported does not fall within this list and that I/ We agree to abide by the provisions of the Policy for export of SCOMET items contained in the Foreign Trade Policy, Schedule 2 of ITC (HS) and the HBP, irrespective of the scheme under which the item is exported / proposed to be exported (the underlined portion will be deleted in case an application for export license for SCOMET item is being filed).
- 5. Applicable in case of Advance Authorisation applications under paragraph 4.07 of HBP only
- 6. I / We shall abide by the final fixation of norms by the Norms Committee (NC) and shall pay in cash to the Government Customs duty together with interest (as notified) reckoned from the date of imports till the date of deposit on the inputs imported in excess of the norms fixed by NC.
- 7. no export proceeds are outstanding beyond the prescribed period as laid down by RBI or such extended period for which RBI permission has been obtained.
- 8. that I/We have updated the IEC profiles in |ANF 1
- 9. We have not been penalized under any of the following Acts (as amended from time to time): (i) The Customs Act, 1962, (ii) The Central Excise Act 1944, (iii) Foreign Trade (Development & Regulation) Act 1992, and (iv) The Foreign Exchange Management Act,1999; (v) The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974.
- 10. I am authorised to verify and sign this declaration as per Paragraph 11.06 of the FTP.

Place	Date	
Name	Designation	
Email	Mobile	

Office	
Address	
Residential	
Address	

Amount to be Paid: (In INR).

12.	12. DSC / E-Sign Details											
S.N o.	E-sign Type	Serial Number	Signed Date	Certificate Type	Certifying Authority	Common Name	Organisa tion	Certificate Issued Date	Certificate Expiry Date			

#### **GUIDELINES FOR APPLICANTS**

[Please see paragraphs 4.28 of FTP & 4.64, 4.68 of HBP]

- 1. Application shall be filed online only using digital signature.
- 2. RCMC details need not be given if the same have already been updated in the ANF-1.
- 3. Please upload Bank Receipt /EFT / Credit Card details evidencing payment of application fee in terms of Appendix 2K and the documents for physical / deemed exports, as the case may be.
- 4. Documents required in case of supplies under deemed export / intermediate supplies under DFIA:
  - a. Invalidation letter in case of supplies to
    - i. an EPCG Authorisation holder;
    - ii. an Advance Authorisation holder;
    - iii. a Duty Free Import Authorisation

However, in case of switch over from physical exports / deemed exports to intermediate supplies, such invalidation letters can also be furnished at the time of redemption of DFIA.

- b. Project Authority Certificate in case of supplies other than (a) (i), (ii) & (iii) above and to EOU/ EHTP/ STP/BTP units;
- c. FOB value of export for the purpose of V.A shall be arrived at after excluding the Agency Commission, if any.
- 5. Documents to be uploaded for physical exports:
- a. eBRC/ Bank Certificate of Exports and Realisation in the form given at Appendix 2U or Foreign Inward Remittance Certificate (FIRC) in the case of direct negotiation of documents or Appendix 2L in case of offsetting of export proceeds. For status holders, irrevocable letter of credit would suffice. Further, realisation of export proceeds shall not be insisted, if the Reserve Bank of India (RBI) writes off the requirement of realisation of export proceeds on merits and the exporter also produces a certificate from the Foreign Mission of India about the fact of non recovery of export proceeds from the buyer. However this would not include self write off cases.
- b. EP copy of the shipping bill(s) containing details of shipment effected or bill of export in case of export to SEZ.
- c. A statement of exports giving details of shipping bill wise exports indicating the shipping bill number, date, FOB value as per shipping bill and description of export product.
- d. A statement of imports indicating bill of entry wise item of imports, quantity of imports and its CIF value.
- e. Declaration in Appendix 4H format related to consumption of the inputs endorsed in the DFIA.
- 6. Documents to be uploaded for deemed exports:

- a. A copy of the invoice or a statement of invoices duly signed by the unit receiving the material and their jurisdictional excise/GST authorities certifying the item of supply, its quantity, value and date of such supply. However in case of supply of items which are non excisable or supply of excisable items to a unit producing non excisable product(s), a Project Authority Certificate (PAC) certifying quantity, value and date of supply would be acceptable in lieu of excise certification. However, in respect of supplies to EOU/EHTP/ STP/ BTP, a copy of Form-A duly signed by the competent authorities certifying the item of supply, its quantity, value and date of such supply can be furnished in lieu of the excise attested invoice (s) or statement of invoices as given above.
- b. Payment certificate from the project authority in the form given in Appendix 7D. In the case of Advance Authorisation for Intermediate Supplies/ deemed exports, supplies to the EOUs/ EHTPs/STPs/ BTPs, documentary evidence from the bank substantiating the realization of proceeds from the Authorisation holder or EOUs/EHTPs/ STPs/ BTPs, as the case may be, as per eBRC, shall be furnished. However realization of proceeds shall not be insisted upon if the shipments are made against confirmed irrevocable inland letter of credit or inland bill of exchange is unconditionally Avalised / Co-Accepted/ Guaranteed by a bank and the same is confirmed by the exporters bank and certified by the bank as per eBRC. For status holders, irrevocable inland letter of credit would suffice.
- c. A statement of supplies giving details of supply invoices and indicating the invoice number, date, FOR value as per invoices and description of product.
- d. A statement of imports indicating bill of entry wise item of imports, quantity of imports and its CIF value.
- e. Declaration in Appendix 4H format related to consumption of the inputs endorsed in the DFIA.